

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 31/2012 (Suo-motu)

Coram

**Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

DATE OF HEARING: 15.3.2012

DATE OF ORDER: 3.5.2012

In the matter of

Non-compliance of para 10 of order dated 26.12.2011 in Petition No. 213/MP/2011 by Department of Power, Government of Mizoram.

And

In the matter of

Department of Power, Government of Mizoram, Aizwal.. **Respondent**

Following were present:

Shri Rakesh Prasad, PGCIL
Shri K.N.Madhusoodharan, Advocate
Shri Laduhezuala, Saila, State of Mizoram

ORDER

The Commission vide its order dated 22.2.2012 had observed as under:

"7. In terms of the order dated 25.1.2012, Power Grid Corporation of India Limited has reported that a sum of ₹ 2.52 crore is outstanding against



Department of Power, Government of Mizoram as on 8.2.2012 in regard to transmission charges beyond 60 days .

8. From the above facts, it emerges that the respondent has not complied with the directions of the Commission contained in order dated 26.12.2011 for payment of transmission charges and other charges. The respondent is directed to show cause, latest by 9.3.2012, as to why action under Section 142 of the Electricity Act, 2003 should not be taken against them for non-compliance of our order dated 26.12.2011 in regard to timely payment of transmission charges and other charges in accordance with the bills raised by the CTU."

2. The respondent has not filed any reply to the show cause notice. Learned counsel for the respondents requested for two weeks time to file reply.

3. The respondent vide its letter dated 22.3.2012 has submitted that the payment of ₹ 375.00 lakh has been made through cheques dated 22.3.2012 to Power Grid Corporation of India Limited. The position was confirmed by the representative of the Power Grid Corporation of India Limited.

4. Since the respondent has complied with our order dated 22.2.2012, we discharge the notices against the respondent under Section 142 of the Electricity Act, 2003.

5. Petition No. 31/2012 (Suo motu) is disposed of in terms of the above.

Sd/-
(M.DEENA DAYALAN)
MEMBER

sd/-
(V.S.VERMA)
MEMBER

sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON

